

- Rule 24 of Aircraft Rule 1937 prohibits the consumption of intoxicating and psychoactive substance by person acting as, or carried in aircraft for the purpose of acting as pilot, commander, navigator, engineer, cabin crew or the other operating member of the crew thereof.
- Civil Aviation Requirements (CAR Section 5 Series F-Part--III) has been issued for the compliance of Rule 24 of Aircraft Rule 1937 and examine flight crew before violation of Rule 24.

In case a crew is detected Breath Analyser Positive in pre-flight medical, the privileges of license are suspended for a period of

- (i) Three months in case of violation for the first time.
- (ii) Three years in case of violation for the second time.
- (iii) License of the crew member is cancelled in case of violation for the third time.
- (iv) any pilot holding privileges of an Instructor/Examiner/Check pilot/Cabin Crew In-Charge will lose such ratings/authorization for a period of three years in addition to the above mentioned action.
- (v) Expatriate pilot's FATA (Foreign Aircrew Temporary Authorization) is cancelled and never considered for issue of the FATA again.

In case, a crew is detected Breath Analyser Positive in post-flight medical, the privileges of license are suspended for a period

- (i) In case of violation for the first time, license/authorization/ approval suspended for a period of one year. In case of an expatriate pilot, the FATA is cancelled.
- (ii) Action on such cases is taken in accordance with the proviso of Schedule VI of the Aircraft Rules, 1937.
- (iii) Any pilot holding privileges of an Instructor/Examiner/Check pilot/Cabin Crew In-Charge will lose such ratings/authorization for a period of three years in addition to the above mentioned action.
- (iv) In case of a repeat violation of the provisions contained, the license/approval of the crew member is cancelled.

Air Service from Durbhanga under UDAN Scheme

†341. SHRI RAM NATH THAKUR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that preparation for commencement of air travel from Durbhanga in Bihar to Delhi, Mumbai and other places under UDAN Yojana is in its final stage;

† Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) the details of expected fare from Durbhanga to various destinations;
- (d) whether Government will make the fare rational so that it can be economically feasible?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Airports Authority of India, Implementing Agency has issued Letter of Award on 24.01.2018 to the Selected Airline Operator, in second round of bidding of the Regional Connectivity Scheme (RCS)- UDAN, to operate RCS flights between Durbhanga and Delhi, Durbhanga and Mumbai and Durbhanga and Bengaluru. As per the provisions of the RCS-UDAN, the selected airline operators are to commence RCS flights within six months from the date of issue of Letter of Award, provided other conditions laid down in the Scheme documents are adhered to by Airport Operators and State Governments.

(c) and (d) Maximum airfare for RCS seat is ₹ 3199/- for Durbhanga to Delhi, Durbhanga to Mumbai, Durbhanga to Bengaluru and vice-versa. subject to indexation applicable from time to time as per provision in the scheme.

Monetisation of land assets by A.I.

342. SHRI T. RATHINAVEL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Air India was unable to meet the target under the asset monetisation plan due to problem with land titles;
- (b) if so, the details thereof;
- (c) whether it is also a fact that out of the ₹ 500 crore financial restructuring plan involving asset monetisation from 2012-13 to 2021-22, Air India has so far managed to garner only ₹ 369 crore; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Yes, Sir. Air India (AI) was unable to meet the target under the asset monetization plan due to problem with land titles. The high value properties, allotted to AI for specific purposes, had end use restrictions and did not have clear marketable titles as they were allotted on perpetual lease basis. The details of high value properties are as follows:

- (i) AI Housig Colony at Vasant Vihar, New Delhi allotted by Ministry of Urban Development (MoUD) for residential purposes only.